

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/11662 /A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court,
Dhubri.

Dated Guwahati the th 6 December, 2022.

Sub: **Restricted holiday.**

Ref:- Letter No. FC.XII-1/2019/626/E dated the 29th November, 2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 05.12.2022 & 06.12.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 03.12.2022 till the morning of 07.12.2022.** Further, the Counsellor, Family Court, Dhubri and in his absence the C.J.M./C.J.M. (i/c), Dhubri has been asked to remain in charge of Family Court, Dhubri the Family Court, Dhubri from the evening of 03.12.2022 till the morning of 07.12.2022.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/11663-11664/A, dated , 06-12-2022

Copy to:

1. The Chief Judicial Magistrate, Dhubri .
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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